

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 463/MP/2014  
along with I.A. No. 40 of 2019**

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs.0.439/kWh for the balance period of Power Purchase Agreement (Interlocutory application for bringing on record additional documents).

Petitioner : GMR Vemagiri Power Generation Limited

Respondents : APEPDCL & Ors.

Date of hearing : **6.10.2021**

Coram : Shri P.K.Pujari, Chairperson  
Shri I.S.Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties present : Shri Sajan Poovayya, Senior Advocate, GVPGL  
Shri Pratibhanu Singh Kharola, Advocate, GVPGL  
Ms. Divya Chaturvedi, Advocate, GVPGL  
Shri Saransh Shaw, Advocate, GVPGL  
Shri Ashwani Kumar Maini, GVPGL  
Shri Sandeep Rajpurohit, GVPGL  
Shri Basava Prabhu Patil, Senior Advocate, AP and  
Telangana Discoms  
Shri Anand K. Ganesan, Advocate, Telangana Discoms  
Shri Harsha Manav, Advocate, Telangana Discoms  
Shri Sidhant Kumar, Advocate, AP Discoms  
Ms. Manya Chandok, AP Discoms

**Record of Proceedings**

Case was called out for virtual hearing.

2. At the outset, the learned senior counsel for the Respondents, Telangana Discoms submitted that pursuant to the order of the Hon'ble Supreme Court dated 4.2.2020 in Special Leave Petition (Civil) Nos. 8016-8018 of 2019, upholding the jurisdiction of this Commission, Petitions bearing OP No. 70 of 2012 (*Central Power Distribution Company of AP Ltd. and Ors. v. GMR Vemagiri Power Generation Ltd.*), OP No.71 of 2012 (*GMR Vemagiri Power Generation Ltd. v. Central Power Distribution Company of A.P. Ltd. and Ors.*) and OP No.72 of 2012 (*GMR Vemagiri Power Generation Ltd. v. Central Power Distribution Company of A.P Ltd. and Ors.*) have been transferred from the Andhra Pradesh Electricity Regulatory Commission to this Commission. The learned senior counsel requested that since the issues involved in these Petitions are similar to the issues involved in the instant Petition and also the prayers made by the Petitioner in the Petition bearing OP No. 72 of 2012



being identical to the prayers made in the present case, the aforesaid Petitions may be listed along with the instant Petition. This was not objected to by the learned senior counsel for the Petitioner.

3. The request of the learned senior counsel for the Respondents, Telangana Discoms was accepted and the Commission directed to list the instant Petition for hearing along with Petitions bearing OP No.70/2012, OP No.71/2012 and OP No.72/2012 in due course, for which separate notice will be issued to the parties.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

